

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
CAA-19/ND/2023

IN THE MATTER OF:

M/s. Supertech (India) Pvt. Ltd. and
M/s. Supertech India Assets Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. K.D. Sharma, Adv

For the RD

:Ms. Niharika Tanwar, Adv.

For the OL

:Ms. Hemlata Rawat, Adv.

For the Income Tax Department

:

ORDER

Ld. Counsel appearing for the Applicant seeks and granted 10 days' time to file reply to the observation made by the RD in its report. Ld. Counsel for the OL has appeared and submitted that this is de-merger matter OL has no role. No one has appeared on behalf of the Income Tax Department, nor any report has been filed. Ten days' time granted as a last and final opportunity to the Income Tax Department to file report, failing which the matter will be proceeded without taking the report on record. List on **06.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)